

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 113 OF 2015 &
IA NOS. 183, 184, 185 & 186 OF 2015

Dated: 7th September, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)

In the matter of :

Niko Resources Ltd.

.... Appellant(s)

Vs.

Petroleum & Natural Gas Regulatory Board & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Abhas Kumar
Mr. Himanshu Suman
Mr. K.R. Sasiprabhu

Counsel for the Respondent(s) : Mr. Rajinder Kaul for R-1

Mr. Piyush Joshi
Ms. Sumiti Yadava
Ms. Parminder Kaur
Ms. Aditi for R-2

ORDER

Respondent no. 2 is permitted to file Application for placing additional documents with advance copy to the appellant. Thereafter, rejoinder, if any, be filed within three weeks' time i.e. on or before 01.10.2018 with advance copy to the other side.

List the matter for hearing on **03.10.2018.**

(B.N. Talukdar)
Technical Member (P&NG)
mk/vg

(Justice Manjula Chellur)
Chairperson